G.S.R.806 (E) dated the 9th December, 2002, publishing the Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 2002. [Placed in Library. See No. L.T.-7165/03]

- I. Export and Import Policy (2002-2007)
- II. Handbook of Procedures (2002-2007)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL): Madam, on behalf of Shri Arun Jaitley, I lay on the Table a copy each (in English and Hindi) of the following papers:-

- Export and Import Policy (1st April, 2002 to 31st March, 2007)(as amended upto 31st March, 2003)
- II. Handbook of Procedures (Volume-I, 1st April, 2002 to 31st March, 2007) (as amended upto 31st March, 2003). [Placed in Library. See No. L.T.-7269/03]

Report and Accounts (2001-2002) of the Bharat Opathalmic Glass Limited, Durgapur and related papers

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BALASAHEB VIKHE PATIL): Madam, I lay on the Table:-

A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) (a) Thirtieth Annual Report and Accounts of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 2001-2002, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

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- (ii) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. L.T.-7235/03]
- I. Notifications of the Ministry of Shipping and related papers.
- Report and Accounts (11.10.99 to 31.03.01) of the Ennore Port Limited, Chennal and related papers.
- III. Report and Accounts (2001-2002) of the Chennai Port Trust, Chennai and related papers.
- IV. Corrigendum to the Annual Accounts and Audit Report (2001-2002) of the New Mangalore Port Trust, Mangalore.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI DILIP KUMAR MANSUKH LAL GANDHI): Madam, I lay on the Table:

- (i) (a) A copy (in English and Hindi) of the Ministry of Shipping Notification G.S.R.449 dated the 2nd November, 2002, publishing the Inland Waterways Authority of India (Amendment) Rules, 2002, under section 36 of the Inland Waterways Authority of India Act, 1985.
 - (b) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No.L.T.-7751/03]
 - (ii) A copy (in English and Hindi) of the Ministry of Shipping Notification G.S.R.187 (E) dated the 3rd March, 2003, publishing the Merchant Shipping (Continuous Discharge Certificate-cum-Seafarer's Identity Document) (Amendment) Rules, 2003, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. L.T.-7303/03]
- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-